

(b) whether industry sources say that this practice is not in conformity with liberalised economy and it should be done away with; and

(c) what is Government's response in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANANDRAO VITHOBA ADSUL): (a) Some of the regulatory authorities including Insurance Regulatory and Development Authority (IRDA) are being headed by ex-bureaucrats.

(b) No such representation has been received regarding IRDA.

(c) Does not arise.

Allotment of Kerosene to Dealers in Orissa

2943. SHRI VEER SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the quota of kerosene allotted and being released at present to Grameswara Kero Fuels, Jagatsinghpur, Orissa;

(b) whether Government have received a number of representations from MPs for releasing allotted quota; and

(c) if so, the action taken thereon and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUMITRA MAHAJAN): (a) For the months of June and July, 2003, 132 kilolitres (kls) per month of kerosene was allotted and released by Indian Oil Corporation Limited to M/s. Grameswar Kero Fuels, Jagatsinghpur, Orissa.

(b) and (c) One request has been received by the Government in this regard. In the State of Orissa, Oil Companies make allocation to their dealers based on the district-wise allocation made by the State Government.

Allocation of Gas to Gujarat

2944. SHRI LALITBHAI MEHTA:

SHRIMATI SAVITA SHARDA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :